

**PUNJAB VIDHAN SABHA SECRETARIAT
(LEGISLATION BRANCH)**

No. 29-RL-2019/ 9399

A copy of the Punjab Excise (Amendment) Ordinance, 2019 (Punjab Ordinance No. 2 of 2019) promulgated by the Governor since the prorogation of the last Session of the Punjab Vidhan Sabha is sent herewith as required under rule 144(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).

2. The said Ordinance will be laid before the Punjab Vidhan Sabha during its Eighth Session, 2019.
3. This Ordinance shall cease to operate at the expiration of six weeks from the re-assembly of the Punjab Vidhan Sabha or if before the expiration of that period a resolution disapproving the same is passed by the Sabha under Article 213 (2)(a) of the Constitution of India.
4. Within this period of six weeks, any Member may after giving three days' notice to the Secretary move a resolution disapproving of the said Ordinance.

**CHANDIGARH:
THE 31st July, 2019.**

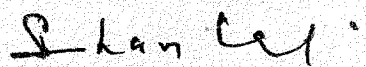
**SHASHI LAKHANPAL MISHRA
SECRETARY.**

To

All Members of the Punjab Vidhan Sabha.

No. 29-RL-2019/ 9400, dated Chandigarh, the 31st July, 2019.

Copy forwarded to the Additional Chief Secretary cum Financial Commissioner to Government, Punjab, Department of Excise & Taxation, (Excise & Taxation-2 Branch), Chandigarh with reference to his Department's letter No.1/20/2019 अ.2(7)/10464, dated the 30.7.2019 for information.


**UNDER SECRETARY,
for SECRETARY.**